

OA 57/90

Order dt. 20.2.90

two words of last

Pl. see the last sentence

of para 1.

As per the statement filed

by the respondents, it is
"presidential orders" instead of
"residual orders". Kindly
advise -

VI
20/2

PS to Hon'ble AM

Thanks.

Q
20/2

to V,

OA. 57/90

NVK & ND

15/2/90

⑤

Mr MR Rajendran Nair for the applicant.
Mr TPM Ibrahim Khan, Assoc. of the respondents.

Counsel of Respondent prays for time to
file a statement, which is granted.

The case be listed for admission on
20/2/90.

NVK & ND

h ll

20/2/90

①

Mr MR Rajendran Nair - applicant. 15/2/90
Mr TPM Ibrahim Khan - Respondent.

When the matter came up again for
hearing on admission, the Counsel of Respondents
submitted a statement stating that the Statutory
appeal filed by the applicant against the
punishment imposed upon him by the
Disciplinary Authority has now been disposed
of by the Chief Post Master General, Kerala
Circle, Trivandrum (Respondent-2). After considering
the appeal, the Appellate Authority has set
aside the order of Respondent-1, Director of
Postal Services holding that he had no
jurisdiction to impose the penalty for want of
sufficient orders.

In view of the statement made,
we find there is ^{nothing left} ~~no substance~~ in the
application, and is accordingly rejected.

h ll

20/2/90

Order communicated
on 28-2-90.
File closed on 7-3-90